

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S MAHAJAN STEEL
FURNACE PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/S MAHAJAN STEEL FURNACE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/05/2011
3.	Authority under which corporate debtor is incorporated / Registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27320PB2011PTC035035
5.	Address of the registered office and principal office (if any) of corporate debtor	OPP. DHANDARI KALAN RAILWAY STATION, ADJOINING R.V INTERNATIONAL, G.T. ROAD DHANDARI KALAN LUDHIANA PB 141010 IN
6.	Date of closure of Insolvency Resolution Process	19.04.2023
7.	Liquidation commencement date of corporate debtor	20.04.2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prem Chand Goyal IP Registration no. IBBI/IPA-001/IP-P01780/2019-2020/12710
9.	Address and e-mail of the liquidator, as registered with the Board	Address: House No 1-F, Adjoining Municipal House, Model Town, Patiala, Punjab-147001 Mobile Number: 9813621782 Email: pcg47758@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Unit No: A-204, Second Floor, Elante Offices, Plot No. 178-178A, Industrial Area Phase I, Chandigarh - 160002 Email: ip.mahajansteel@gmail.com
11.	Last date for submission of claims	20.05.2023

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the M/S Mahajan Steel Furnace Private Limited on 20.04.2023.

The stakeholders of M/S Mahajan Steel Furnace Private Limited are hereby called upon to submit their claims with proof on or before 20.05.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38


Mr. Prem Chand Goyal

Liquidator in the matter of M/S Mahajan Steel Furnace Private Limited

IP Registration no. IBBI/IPA-001/IP-P01780/2019-2020/12710

Date: 21.04.2023

Place: Chandigarh